

1	2	3	4
14.	Mazar of Abdul Kalam Azad		2946.125 Sq. Mtrs.
15.	Sanjay Gandhi Memorial Samiti	02.528	
In addition the memorials of late leaders are located in some of the Government bungalows earlier occupied by these leaders.			
1.	Teen Murthy House	07.758 Sq. Mtrs. dedicate in the name of late Sh. Jawahar Lal Nehru.	
2.	1 Safdarjung Road 1 Akbar Road	689.87 Sq. Mtrs. and 702.88 Sq. Mtrs. dedicated in the name of Smt. Indira Gandhi.	

All Samadis/memorials/Mazar except Rajghat are being maintained directly by the CPWD and the expenditure thereon incurred from the CPWD budget.

Similar is the case of Tis January Memorial which is owned by a private party but memorial therein the name of Father of Nation is being maintained by the CPWD.

ONGC

2758. SHRI ISWAR PRASANNA HAZARIKA : Will the PRIME MINISTER be pleased to state :

(a) the main objective, role and functions of GAIL in relation to ONGCL:

(b) whether GAIL recovers only the transportation charges or the total sale proceeds of gas supplies including transportation charges from the consumers;

(c) whether there are cases where GAIL is demanding additional charges to be paid for ONGCL supplies where transportation is done by other agencies like Assam Gas Company Ltd;

(d) whether GAIL has been given powers to decide on quantum of supplies to Power, Fertiliser, Steel and other consumer groups; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) GAIL is marketing the gas produced by ONGC.

(b) GAIL recovers the total sale proceeds including transportation charges from the consumers.

(c) Nominal service charges are being levied for services rendered by GAIL.

(d) and (e) Supplies to consumers are made in accordance with the allocations made by the Government.

[Translation]

Adulteration of Kerosene

2759. SHRI RAJESH RANJAN ALIAS PAPPU YADAV :

SHRI GEORGE FERNANDES :

SHRI ANNASAHIB M.K. PATIL :

SHRI RAJENDRA AGNIHOTRI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Indian Oil Corporation had commissioned an inquiry into the quantum of kerosene diverted for adulteration purposes;

(b) if so, whether the agency has since submitted its report;

(c) if so, the findings of this agency;

(d) whether the Government are aware that in Maharashtra alone, 40 lakh kilo-liters of kerosene is diverted for adulteration purposes;

(e) if so, whether the Government are aware that the estimated loss to Central and State Government from the State of Maharashtra alone is over Rs. 300 crore per year as a result of this diversion; and

(f) the steps taken by the Government to check this diversion of kerosene for adulteration?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) to (c) The Indian Oil Corporation Ltd. on behalf of the Oil Marketing Companies had engaged the services of M/s. Tata Economic Consultancy Services (TECS) for carrying out a study on the existing distribution system and diversion of kerosene. The report of TECS was submitted in March, 1995. According to the report, approximately, 25% of PDS kerosene gets diverted for unauthorised uses such as adulteration with MS/HSD, industrial uses (printing/textile units, workshops etc.) use by commercial units like restaurants and black marketing to households, basically on account of heavy price differential between P.D.S. kerosene and MS/HSD, on account of heavy subsidy on kerosene.